

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

NEW DELHI: THE 7th August 1991

NOTIFICATION
(INCOME-TAX)

No. 8911 (F.No. 197/47/91-IT.A.1.): In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Malankara Syrian Knanaya Church, Chingavanam", for the purpose of the said sub-clause for the assessment years 1990-91 to 1992-93 subject to the following conditions, namely:-

- (i) the assessee will apply its income, or accumulate it for application, wholly and exclusively to the objects for which it is established;
- (ii) the assessee will not invest or deposit its funds (other than voluntary contributions received and maintained in the form of jewellery, furniture etc.) for any period during the previous years relevant to the assessment years mentioned above otherwise than in any one or more of the forms or modes specified in sub-section (5) of section 11;
- (iii) this notification will not apply in relation to any income being profits and gains of business, unless the business is incidental to the attainment of the objectives of the assessee and separate books of accounts are maintained in respect of such business.


(S.K. CHATTERJEE)
OFFICER ON SPECIAL DUTY

To

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P.T.O.

Copy to:

1. The Malankara Syrian Knanaya Church, Mar Ephraim Seminary, Chingavanam P.O., -686531 (Kerala State).
2. The Commissioner of Income-tax, Trivandrum with ref. to his letter No.303/Tech/10/81-82 dated 2-5-1990.
3. Director General(I.T.Exemptions), 10, Middleton Row, Calcutta-71.
4. All Chief Commissioner of Income-tax & Directors General of Income-tax.
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11. Joint Secretary, Ministry of Law & Justice(Deptt. of Legal Affai New Delhi.
12. The Chief Controller of Accounts, Central Board of Direct Taxes, H.Black, Vikas Bhavan, New Delhi.
13. I.F.U.(Central Board of Direct Taxes).

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